

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01103/2019
Chandigarh, this the 29th day of October, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

....
MES No. 316298 Ms. Sukhwinder Kaur, SSA, aged 41 years, W/o Sh. Bikram Singh working in the office of Commander Works Engineer, Amritsar (Punjab) – 143001.

....**Applicant**

(Present: Mr. Shailendra Sharma, Advocate)

Versus

1. Union of India through Secretary, Ministry of Defence, South Block, Army HQ, New Delhi -110001.
2. The Engineer in Chief, Army HQ, Kashmir House, New Delhi – 110001.
3. The Chief Engineer, Western Command, Chandimandir Distt. Panchkula – 134112.
4. Commander Works Engineer Amritsar (Punjab) – 143001.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to decide the legal notice dated 14.04.2019 (Annexure A-2) in terms of DOP&T OM dated 27/28.09.2016 (Annexure A-1).
2. Heard.
3. Mr. Shailendra Sharma, learned counsel submitted that the legal notice served upon by the applicant has been replied to by the respondents stating therein that his case for grant of financial benefit is pending consideration.
4. Considering the fact that the matter is under active consideration and has not been decided by the respondents, no cause

of action has arisen in favour of the applicant to approach this Court.

However, the prayer of the learned counsel for issuance of a direction to the respondents to decide the claim of the applicant expeditiously is accepted.

5. Accordingly, the O.A. is disposed of, in limine, with a direction to the respondents to consider and decide the claim of the applicant for grant of financial upgradation in accordance with a law and in terms of O.M. dated (Annexure A-1) expeditiously by passing a reasoned and speaking order. The order so passed be communicated to the applicant. No costs.

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